

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 210
IA No. 104/JPR/2024
MA(IBC) No. 11/JPR/2024
CP No. (IB) - 13/95/JPR/2024
Under Section 95 of IBC, 2016

In the matter of:

Bank of Baroda

... Applicant/Creditor

Versus

Kavita Chauhan

...Guarantor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

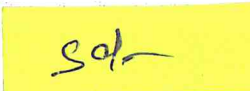
Present Through Video Conferencing: -

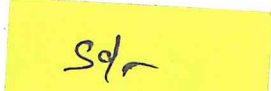
For the Applicant : Anubha Singh, Adv.
For the Respondent : Tej Pratap Singh, Adv
Pratibha Khandelwal, RP

ORDER

Heard Ms. Anubha Singh, Adv. appearing on behalf of the Applicant. Ms. Pratibha Khandelwal, RP present in person. Mr. Tej Pratap Singh, Adv. appearing on behalf of the Respondent who seeks time to file reply in MA(IBC) No. 11/JPR/2024. Reply, if any, may be filed within two with an advance copy to the other side.

IA No. 104/JPR/2024 has been filed seeking recall of the order dated 09.02.2024. Learned counsel for the RP does not want to file reply in this application. List the IA for arguments on 22.07.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

June 07, 2024